

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH). (a) to (c). The Payment of Gratuity Act is applicable to every factory, mine, oil-field, plantation, port, railway company and shop or establishment employing 10 or more persons. Under the Act, the Central Government is empowered to extend the provisions of the Act by a notification to any other establishments or class of establishments employing 10 or more persons. In exercise of these powers, the Central Government have so far extended the provisions of the Act to the following classes of establishments :

1. Motor transport undertakings;
2. Clubs.
3. Chamber/Association/Federation of Commerce and Industry;
4. Inland water transport establishments;
5. Solicitor's Office;
6. Local bodies;
7. Circus industry.

Interview of States Minister on TV

824. SHRI SATYAGOPAL MISRA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether States Ministers would be able to appear before public for interview on the TV in the manner the Central Ministers are facing the people over the Janavani Programme;

(b) if so, from when; and

(c) the details of the said proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) No such proposal is presently under consideration.

(b) and (c). Do not arise.

Revision of Agriculture Land Ceiling Acts of States

825. SHRI JUJHAR SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether the Agriculture Land Ceiling Acts of different States have been revised with a view to remove anomalies and discriminations in the previous laws in the year 1972 and 1973 under the National guidelines;

(b) whether inspite of the enactment of the new law in 1973 some of the States including the State of Rajasthan have been deciding ceiling cases under both the laws, some of the clauses of which like the family definition, the mode of calculating the area and the rate of compensation etc. are contradictory to each other in the two laws;

(c) whether the complications of the contradictory laws in use simultaneously is one of the major causes for cultivators to take the ceiling cases in the law courts; and

(d) if so, what steps Government of India propose to take to remove the anomalies in the laws ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) States which had agricultural land ceiling laws enacted revised legislation keeping in view the National guidelines issued in 1972.

(b) and (c). Possibility of complications arising out of simultaneous operation of two sets of ceiling laws was brought to the notice of the States while calling for upto date information on the subject.

(d) Since this is a matter within the purview of the States, it is for the States to take action to remove anomalies, if any.

Proposal to Para-Dub Award Winning Language Films in other Languages

826. SHRI SYED MASUDAL HOSSAIN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal to para-dub award winning language films in other languages to promote national integration;

(b) if so, details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) :